

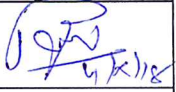
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHR K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.10.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 556/9/HDB/2018
NAME OF THE COMPANY	ICOMM Tele Ltd
NAME OF THE PETITIONER(S)	Mahendra Constructions
NAME OF THE RESPONDENT(S)	ICOMM Tele Ltd
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B.V. PAPA RAO V.S. RAJU	Advocate	9868658189	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Counsel representing both the parties present. In CP 462/7/HDB/2018 IRP was appointed vide order dated 04.10.2018. Wherein the Corporate Debtor in that matter and the present petition are one and the same. In view of the orders passed in the above said matter Petitioner is directed to make claim before the IRP. With the above directions this matter is closed.

  
MEMBER JUDICIAL